

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत): सभापति महोदय, मैं 'निम्न कार्बन वाली कृषि तकनीकों को अपनाया जाना' के संबंध में 4 मार्च, 2016 को राज्य सभा में अतारांकित प्रश्न 1010 के दिए उत्तर के संशोधनार्थ एक विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

MR. CHAIRMAN: The House is adjourned till 2.30 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at thirty one minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MESSAGES FROM THE LOK SABHA

MR. DEPUTY CHAIRMAN: Yes, Message from Lok Sabha.

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

I am directed to inform you that Lok Sabha, at its sitting held on the 29th July, 2016, has adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint three members of Rajya Sabha to serve as members of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 *vice* Shri Jairam Ramesh, Shri Sharad Yadav and Shri Rajpal Singh Saini retired from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the Members of Rajya Sabha so appointed, may be communicated to this House.

(II)

I am directed to inform you that Lok Sabha, at its sitting held on the 29th July, 2016, has adopted the following motion:-